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CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

RA No.101/2005 in OA No.1668/2004

New Delhi, this the 2nd day of May, 2005

Hon'ble Shri S.K. Naik, Member(A)

S.P.Bhatnagar

Applicant

versus

Union of India & Others

Respondents

ORDER(in circulation)

A careful perusal of the RA filed by the applicant on 19.4.2005 against the order dated 11.03.2005, by which OA No.1668/2004 was dismissed being devoid of merit for the detailed reasons enumerated therein, reveals that the applicant has merely attempted to make out a case for review by reiterating the same set of facts and grounds which have already been discussed and taken care of by this Tribunal in the aforesaid order. That being the case, the present RA is not maintainable under order 47, Rule 1 CPC read with Section 22(3)(f) of the Administrative Tribunals Act, 1985 and is accordingly dismissed.


(S.K. Naik)
Member(A)

/gtv/